

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 273 of 2015 & IA No. 441 of 2015

Dated: 10th February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**West Bengal State Electricity Distribution Co. Ltd. ... Appellant (s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. C.S. Vaidhyanadhan, Sr. Adv.
Mr. Sakya Singha Chaudhary
Ms. Puja Priyadarshini

Counsel for the Respondent(s) : Mr. Rajiv Yadav for R-2

Mr. K.S. Dhingra for R-1

Mr. Saraswata Mahapatra for R-4

ORDER

The learned counsel for respondent Nos. 2 & 4 submits that their respective counter affidavits/reply is ready and the same will be filed during the course of the day. Let the same be taken on record. Mr. K.S. Dhingra, learned counsel, appearing for Central Commission, prays for and is granted two weeks time to file counter Affidavit and rejoinder, if any, be filed within two weeks thereafter.

Post the matter for hearing on **31st March, 2016**. Interim Order, if any, is extended till the next date of hearing.

**(T. Munikrishnaiah)
Technical Member**

sh/vg

**(Justice Surendra Kumar)
Judicial Member**